

The Meeting No.15/AM-20 dated 12.12.2019 actually held on 20.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No.15/AM-20 dated 12.12.2019 actually held on 20.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, was taken up for discussion for Case No. 243 to 252 and the decision taken in respect of each cases is enumerated below:

97.

Case No. 243	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00263/AM20/DES.V

Decision: M/s. Orient Craft Ltd. vide their letter dated 13.12.2019 requested for prior fixation of norms for the following 4 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Girls 2 Pcs Ensembles of Top & Short made out of 55% Linen 45% Rayon (+/- 3%) Woven Printed Fabric GSM 190 (+/- 10%) Style No. 526094/579430	15500 No	1. 55% Linen 45% Rayon (+/- 3%) Woven Printed Fabric GSM 190 (+/- 10%)	As applied
2.	Babies 2 Pcs Ensembles of Top & Short made out of 55% Linen 45% Rayon (+/- 3%) Woven Printed Fabric GSM 190 (+/- 10%) Style No. 526094/579430	3900 No	2. 55% Linen 45% Rayon (+/- 3%) Woven Printed Fabric GSM 190 (+/- 10%)	As applied
3.	Girls 2 Pcs Ensembles of Top & Short made out of 55% Linen 45% Rayon (+/- 3%) Woven Fabric (Yarn of Different Color) GSM 190 (+/- 10%) Style No. 526094/588572	19000 No	3. 55% Linen 45% Rayon (+/- 3%) Woven Fabric (Yarn of Different Color) GSM 190 (+/- 10%)	As applied
4.	Girls 2 Pcs Ensembles of Top & Short made out of 100% Cotton Woven Fabric (Yarn of Different Color) GSM 190 (+/- 10%) Style No. 526094/588574	2300 No	4. 100% Cotton Woven Fabric (Yarn of Different Color) GSM 190 (+/- 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

Manoj Kumar Meena
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GSM should match in import and export.

98.

Case No. 244	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00264/AM20/DES.V				
Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Cargo Trouser made of 55% Linen 45% Rayon Printed Woven Fabric GSM 190 (Tolerance + or - 10%) Style No. 7WP2812	1250 No	1.	55% Linen 45% Rayon Printed Woven Fabric GSM 190 (Tolerance + or - 10%)	As applied
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.					
GSM should match in import and export.					

99.

Case No. 245	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00265/AM20/DES.V				
Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 06.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Shirt with Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 and 100% Polyester Yarn Dyed Fleece Knitted Fabric GSM 250 (Tolerance + or - 10%) Style No. AM0548	14000 No	1.	98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or - 10%)	As applied
			2.	100% Polyester Yarn Dyed Fleece Knitted Fabric GSM 250 (Tolerance + or - 10%)	As applied
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.					
GSM should match in import and export.					

100.

Case No. 246	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00266/AM20/DES.V

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Decision: M/s. Gaurav International vide their letter dated 16.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Shirt (Full Sleeve) made of 100% Viscose Rayon Printed Woven Fabric GSM 120 +/- 10%, Style No. WTP208041, WTP208042, WTP208043, WTP208044	5997 No	1.	100% Viscose Rayon Printed Woven Fabric GSM 120 +/- 10%	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

101.

Case No. 247	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00267/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 13.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Cargo Trouser made of 94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 (Tolerance + or - 10%) Style No. 306447	34600 No	1.	94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 (Tolerance + or - 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

102.

Case No. 248	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00268/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 17.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
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1.	Ladies Trouser made of 76% Rayon 24% Polyester Woven Dyed Fabric GSM 120 (Tolerance + or - 10%) Style No. 220N082A	6120 No	1.	76% Rayon 24% Polyester Woven Dyed Fabric GSM 120 (Tolerance + or - 10%)	2.25 Sqmtr./Pc
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

103.

Case No. 249	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00269/AM20/DES.V

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 requested for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse made of 60% Linen 40% Cotton Bleached Woven Fabric GSM 108 (+ - 10%), Style No. AM636	2880 No	1.	60% Linen 40% Cotton Bleached Woven Fabric GSM 108 (+/- 10%)	As applied
2.	Girls Top made of 100% Cotton Yarn Dyed Woven Fabric GSM 106 (+/- 10%), Style No. AL156	3540 No	2.	100% Cotton Yarn Dyed Woven Fabric GSM 106 (+/- 10%)	As applied
3.	Ladies Dress made of 100% Polyester Printed Woven Fabric GSM 117 (+/- 10%), Style No. 528864-537742, Alongwith Indian Lining	5384 No	3.	100% Polyester Printed Woven Fabric GSM 117 (+/- 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

104.

Case No. 250	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00270/AM20/DES.V

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 18.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
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1.	Ladies Romper made of 100% Linen Yarn Dyed Woven Fabric GSM 155 (+/- 10%), Style No. 72621SUD000043	1450 No	1.	100% Linen Yarn Dyed Woven Fabric GSM 155 (+/- 10%)	As applied
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

105.

Case No. 251	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00271/AM20/DES.V

Decision: M/s. Gaurav International vide their letter dated 19.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse made of 100% Linen Yarn Dyed Woven Fabric GSM 160 +/- 10%, Style No. AM650	9608 No	1.	100% Linen Yarn Dyed Woven Fabric GSM 160 +/- 10%	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

106.

Case No. 252	M/s. Richa & Co. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00272/AM20/DES.V

Decision: M/s. Richa & Co. vide their letter dated 20.12.2019 requested for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket made of 100% Linen Dyed Woven Fabric GSM 125 +/- 10%, Style No. 18413, 18413P, 18413W	1000 No	1.	100% Linen Dyed Woven Fabric GSM 125 +/- 10%	As applied
2.	Ladies Kaftan made of 100% Rayon Printed Woven Fabric GSM 130 +/- 10%, Style No. 72621SPT000011	504 No	2.	100% Rayon Printed Woven Fabric GSM 130 +/- 10%	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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The Meeting No.15/AM-20 dated 12.12.2019 actually held on 15.01.2020, 17.01.2020, 23.01.2020, 05.02.2019 and 14.02.2020 to considered the Special Advance Authorisation cases under para 4.04(a) and to consider the remaining cases under 4.7 FTP 2015-20, actually held 05.02.2020 and 14.02.2020, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri Hardeep Singh, Addl. DGFT.

The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.14/AM-20 dated 21.11.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.15/AM-20 dated 12.12.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

1	Case No.:25/15/84-ALC3/2019	Party Name:GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00379/AM20/	RLA File :05/23/040/00026/AM11/	Lic.No/Date:0510265203 01.06.2010	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

2	Case No.:22/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/84-AI.C3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00186/AM18/	RLA File :05/24/040/00288/AM18/	Lic.No/Date:0510404166 03.10.2017	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

3.	Case No.: 23/15/84-AIC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- AIC3/2019 12.12.2019	Status: Approved		
	HQ File :01/84/050/00377/AM20/	RLA File :34/24/040/00321/AM18/	Lic.No/Date:3410043901 21.02.2018			
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:						
	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
	1.	FLEXIBLE INTERMEDIATE	971.834 MT	1.	RELEVANT POLYPROPYLENE	899.998 MT

Hardeep Singh
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BULK CONTAINERS (NET CONTENT OF EXPORTS: POLY PROPYLENE GRANULES: 818.18 MT, HDPE GRANULES: 4.25 MT, MASTERBATCH ANTIFIBRILLANT: 12.27 MT, MASTERBATCH WHITE: 6.13 MT, MASTERBATCH COLOUR: 3.68 MT, CONDUCTIVE BLACK: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER): 16 MT		GRANULES	
	2.	RELEVANT HDPE GRANULES	4.462 MT
	3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
	4.	RELEVANT MASTERBATCH WHITE	
	5.	RELEVANT MASTERBATCH COLOUR	
	6.	RELEVANT CONDUCTIVE BLACK	7.200 MT
	7.	LLDPE	1.05 kg/kg content in export product
	8.	LDPE	1.05 kg/kg content in export product
	9.	RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 74/24/84-ALC3/2018	Party Name: ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date: 15/84-ALC3/2019 12.12.2019	Status: Withdrawn
4 HQ File : 01/84/050/00498/AM19/	RLA File : 52/24/040/00005/AM19/	Lic.No/Date: 5210042587 06.04.2018	
Decision: Committee considered the case as per agenda and other relevant papers and decided to withdrawn the case as already approved in earlier meeting No.14/84 dated 21.11.2019.			

Case No.:22/15/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved		
HQ File :01/84/050/00376/AM20/	RLA File :34/24/040/00338/AM18/	Lic.No/Date:3410044036 12.04.2018			
5 Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE	971.834 MT	1.	POLYPROPYLENE GRANULES	899.998 MT

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BULK CONTAINERS (NET CONTENT OF EXPORTS:POLY PROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	2.	HDPE GRANULES	4.462 MT	
	3.	MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs	
	4.	MASTERBATCH WHITE COLOUR		
	5.	MASTERBATCH COLOUR		
	6.	CONDUCTIVE BLACK	7.200 MT	
	7.	LLDPE	1.05 kg/kg content in export product	
	8.	LDPE	1.05 kg/kg content in export product	
	9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:24/15/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved	
HQ File :01/84/050/00378/AM20/	RLA File :34/24/040/00405/AM18/	Lic.No/Date:3410044047 17.04.2018		
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
6	1. FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLY PROPYLENE GRANULES:818. 18 MT, HDPE	971.834 MT	1. POLYPROPYLENE GRANULES	899.998 MT
			2. HDPE GRANULES	4.462 MT
			3. MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4. MASTERBATCH WHITE COLOUR	
			5. MASTERBATCH COLOUR	

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	GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLAN T:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	6.	CONDUCTIVE BLACK	7.200 MT	
		7.	LLDPE	1.05 kg/kg content in export product	
		8	LDPE	1.05 kg/kg content in export product	
		9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		
RA concerned may take necessary action subject to compliance of other usual conditions.					

Case No.:8/24/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved	
HQ File :01/84/050/00432/AM19/	RLA File :05/24/040/00532/AM19 /	Lic.No/Date:0510409244 08.01.2019		
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs
1.	Synthetic Footwear with Outer sole and upper made of Plastics having different sizes of Ladies/Gents and Kids	1385000 Pair	1. Polyurethane System for Footwear (Polyom Exter)	1.03 kg/kg content in the export product
			2. Polyurethane System for Footwear (Urecome)	1.03 kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions				

8	Case No.:29/24/84-ALC3/2018	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310 11.01.2019	

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Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	BACK PACK BAG Style # Bneyo made of 90% POLYESTER, 10% NYLON 55% NYLON, 45% POLYESTER, 65% PU, 35% POLYESTER, 100% POLYESTER & 100% POLYESTER (LINING)	2400 Number	1.	WOVEN & DYED FABRIC POLYESTER 90%, NYLON 10% Style:BAOLI TEXTILE 320 GRAM 020-89636957(520 YDS & 475.49 MTRS) GSM320 +-10%	Net content +409%
			2.	WOVEN & DYED FABRIC NYLON 55 %,POLYESTER 45 % Style:XIN YUAN # 150 (530 YDS & 484.63 MTRS) GSM 320+-10%	Net content + 3.43%
			3.	FAUX LEATHER FABRIC PU 65%, POLYESTER 35% Style:GUOMAO- 20074 BLACK-1 (420 YDS & 384.05 MTRS) GSM 555+-10%	Net content + 5%
			4.	WOVEN & DYED FABRIC POLYESTER100 % Style:HONG PING MESH 937 (500 YDS & 457.50 MTRS) GSM 230+-10%	Net content +2.89%
			5.	PRINTED LINING FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1990YDS & 1820 MTRS) GSM 103+-10%	Net content + 5%
2.	BACK PACK BAG STYLE # BMARSS made of 55% NYLON, 45% POLYESTER, 65% PU, 65% PU, POLYESTER 35% and 100% POLYESTER (LINING)	1200 Number	6.	WOVEN & DYED FABRIC NYLON 55 %,POLYESTER 45 % Style:XINYUAN 150 # 1 BLACK (680 YDS & 621.79 MTRS) GSM 320+-10%	Net content + 1.58%
			7.	PU LEATHER BLACK PU 65%, POLYESTER 35%	Net content

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				Style:GUOMAO 20074 BLACK # 1 (345 YDS & 315.47 MTRS) GSM 555 +-10%	+4.90%	
			8.	PRINTED LINING FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1185 YDS & 1083.50 MTRS) GSM 103+-10%	Net content + 0.87%	
3.	BACK PACK BAG STYLE # BMARSS made of 55% NYLON, 45% POLYESTER, 65% PU, 35% POLYESTER & 100% POLYESTER (LINING)	1200 Number	9.	WOVEN & DYED FABRIC NYLON 55 %,POLYESTER 45 % Style:XINYUAN 150 # 56 OLIVE (680 YDS & 621.79 MTRS) GSM 320+-10%	Net content + 1.58%	
			10.	PU LEATHER BLACK PU 65%, POLYESTER 35% Style:GUOMAO 20074 BLACK # 1 (345 YDS & 315.47 MTRS) GSM 555 +-10%	Net content + 4.90%	
			11.	PRINTED LINING FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1185 YDS & 1083.50 MTRS) GSM 103+-10%	Net Content + 0.87%	
RA concerned may take necessary action subject to compliance of other usual conditions						

Case No.:166/24/84- ALC3/2018	Party Name:S.B. INTERNATIONAL	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Reject
HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date:0610039091 16.01.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 24.07.2019, 04.10.2019 and 16.12.2019 to furnish the hard copy of application. Hard copy of the application is not received so far. Committee decided to reject the case. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:170/24/84- ALC3/2018	Party Name:VERTERRA VENTURES	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Reject
HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	

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Decision: Committee considered the case as per agenda and noted that the firm was asked on 24.07.2019, 04.10.2019 and 16.12.2019 to furnish the hard copy of application. Hard copy of the application is not received so far. Committee decided to reject the case.
RA concerned to take further necessary action subject to compliance of other usual conditions.

11	Case No.:11/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date:11.03.2020
Decision : Committee considered the case as per agenda alongwith other relevant paper and decided to ask the firm to furnish CAD of the product. The case stands deferred for re-listing on 11.03.2020.				

12	Case No.:37/24/84-ALC3/2018	Party Name:ABHITEX INTERNATIONAL,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	Defer Date:11.03.2020
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply on 09.09.2019 and observed the following deficiencies : <ol style="list-style-type: none"> 1. Semi finished goods are only cut into required shape and size and type is put on all sides, finishing, cleaning, clipping (A simple process). 2. 15% waste on cutting into shape and putting type is too high (14% + 1%). 3. On tape also 15% waste is claimed – which is unrealistic. 4. On the application knitted fabric is not mentioned in the input material but is clarification letter dated 09.09.2019, it is mentioned. Committee decided to ask the firm to appear for PH with above clarification, justification and sample sketch of input and output. The case stands deferred for re-listing on 11.03.2020.				

13	Case No.:189/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 05.02.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

14	Case No.:192/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:11.03.2020
Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information :				

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1.	To indicate import content in the export product giving layout, drawing and design of export product
2.	Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
3.	Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate
4.	Style number of the export product.
Reply is not received so far. Committee decided to send the reminder to the firm.	
The case stands deferred for re-listing on 11.03.2020.	

Case No.:193/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date:11.03.2020
15	Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information : <ol style="list-style-type: none"> 1. To indicate import content in the export product giving layout, drawing and design of export product 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Specification and application/use of each imported item indicating clearly the width (alternative unit of measurement should be in Sq. Mt.) where the quantity has been mentioned in metre. 4. Style number of the export product. Reply is not received so far. Committee decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.		

Case No.:206/24/84-ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date: 11.03.2020
16	Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Net import content in the export product giving separate wastage of raw material 2. Calculation for requirement of raw material both imported, indigenous for manufactured and product 3. Justification for wastage claimed Reply is not received so far. Committee decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.		

Case No.:213/24/84-ALC3/2018	Party Name:ENKAY EXPORTS INDIA LTD	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date: 11.03.2020
17	Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To indicate exact description of Import Item No. 1 and prints/proper unit of measurement for items No. 1 & 2. 2. Import content of each input giving wastage claimed, separately for each export product. The case stands deferred for re-listing on 11.03.2020.		

18	Case No.:2/7/84-ALC3/2019	Party Name:RAGHAV HOME FASHIONS PVT.LTD	Meet No/Date:15/84-ALC3/2019	Status:Deffered and Re-indexed
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		12.12.2019	
HQ File :01/84/050/00112/AM20/	RLA File :33/24/040/00010/AM20/	Lic.No/Date:3310030554 12.06.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following : <ol style="list-style-type: none"> 1. Net Import content in the export product giving wastage, if any, separately for each import product. 2. Complete calculation for requirement of raw materials /component including Vegan PU with Suede Fabric for manufacture 3. GSM/thickness of Fabric with specification and meaning /details of Vegan PU with Suede in Fabric. The case stands deferred for re-listing on 11.03.2020.			

	Case No.:3/7/84-ALC3/2019	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
19	HQ File :01/84/050/00113/AM20/	RLA File :05/24/040/00158/AM20/	Lic.No/Date:0510410971 18.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:5/7/84-ALC3/2019	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
20	HQ File :01/84/050/00115/AM20/	RLA File :05/24/040/00157/AM20/	Lic.No/Date:0510410979 18.06.2019	Defer Date: 11.03.2020.
Decision : Committee considered the case as per agenda and other relevant papers and noted that the firm was asked on 07.10.2019 and 16.12.2019 to furnish the following information : Weight of Silk in the two export product separately Weight of Silk fabric as input in the export product Wastage claimed in making of the product. No reply received so far. NC decided to send last and final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

	Case No.:6/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
21	HQ File :01/84/050/00116/AM20/	RLA File :05/24/040/00167/AM20/	Lic.No/Date:0510410996 19.06.2019	Defer Date: 11.03.2020.
Decision : Committee considered the case as per agenda and noted that the firm was asked on 07.10.2019 and 16.12.2019 to furnish to furnish the following information : <ol style="list-style-type: none"> 1. Content of 3 input in Kgs contained in the export product 2. Weight of the export product in Kgs. 3. Complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.				

22	Case No.:7/7/84-ALC3/2019	Party Name:CREATIVE GARMENT'S PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00117/AM20/	RLA File :03/94/040/00230/AM20/	Lic.No/Date:0310829782 19.06.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and noted that the firm was asked on 16.12.2019 to clarify the weight of input as 605 kg and export product 685 kg which is higher than input fabric. Reply is not received from the firm. NC decided to send the reminder. The case stands deferred for re-listing on 11.03.2020.			

23	Case No.:8/7/84- ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00118/AM20/	RLA File :04/24/040/00051/AM20/	Lic.No/Date:0410165743 20.06.2019	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/426/2019-TSW dated 17.12.2019, the following norms are recommended :

EXPORT MADE ITEM NO. 1:- "LEATHER TRAVEL BAG"

STYLE#	QTY (In Nos.)
F11321	678
TOTAL	678

S.No.	Item Description	UOM	Total Qty
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	881.40
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	27.73
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	42.04
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	17.22
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	66.85
7	RELEVANT WEBBING	YARD	1688.22
8	RELEVANT METAL FITTING	NOS	Net to Net
9	RELEVANT ZIP FASTENER	MTR	942.42
10	RELEVANT SLIDER	NOS	Net to Net
11	RELEVANT STOPPER	NOS	Net to Net
12	RELEVANT SNAP BUTTON (METAL FITTING)	SET	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	16.95
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	20.34

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15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KGS	37.29
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EXPORT MADE ITEM NO. 2:- "TEXTILE SATCHEL BAG"

STYLE#	QTY (In Nos.)
F11332	1,106
F11334	822
F11351	979
F11352	740
TOTAL	3,647

S.No.	Item Description	UOM	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / NYLON FABRIC WIDTH : 54 INCHES)	YARD	1531.74
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	3547.44
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	1658.66
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	395.33
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	74.40
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	125.09
7	RELEVANT WEBBING	YARD	6013.90
8	RELEVANT METAL FITTING	NOS	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	55.07
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KGS	77.32

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15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KGS	182.35
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EXPORT MADE ITEM NO. 3:- "TEXTILE EXECUTIVE BAG"

STYLE#	QTY (In Nos.)
F11346	567
F11336	959
F11338	782
TOTAL	2,308

S.No.	Item Description	UOM	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / NYLON FABRIC WIDTH : 54 INCHES)	YARD	840.57
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	2752.29
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	1060.06
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	242.57
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	53.78
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	212.80
7	RELEVANT WEBBING	YARD	5561.59
8	RELEVANT METAL FITTING	NOS	Net to Net
12	RELEVANT SNAP BUTTON (METAL FITTING)	SET	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	46.85
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KGS	72.24

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15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KGS	106.17
16	SOCKET BAG / DUST BAG (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 4:- "TEXTILE HAND BAG"

STYLE#	QTY (In Nos.)
F11389	699
F11391	492
TOTAL	1,191

S.No.	Item Description	UOM	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / NYLON FABRIC WIDTH : 54 INCHES)	YARD	154.83
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	357.30
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	200.33
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	21.32
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	17.27
8	RELEVANT METAL FITTING	NOS	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 (POLISHES / EDGE STAIN)	KG	8.34
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KG	15.48
15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KG	53.60

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:9/7/84- ALC3/2019	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00119/AM20/	RLA File :52/24/040/00012/AM20/	Lic.No/Date:5210043081 20.06.2019	
24. Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:			
S.No.	Export Product	Export Quantity	Import item Quantity allowed in KGs
1.	100 PCT LINEN GREY FABRICS GSM 100 TO 700	15460 KG	100 PCT FLAX YARN BELOW 70NM 16233 Kgs (5% wastage)
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:10/7/84- ALC3/2019	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00120/AM20/	RLA File :03/94/040/00253/AM20/	Lic.No/Date:0310829868 24.06.2019	
25. Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:			
S.No.	Export Product	Export Quantity	Import item Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (Net Content 1.05 MT/MT of PP Woven fabric)	47.620 MT	PP Woven Fabric 1.05 MT/MT content in Export Product
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:12/7/84- ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
26. HQ File :01/84/050/00122/AM20/	RLA File :24/24/040/00010/AM20/	Lic.No/Date:2410042791 25.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:13/7/84- ALC3/2019	Party Name:RAINBOW FABPACK LLP	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
27. HQ File :01/84/050/00123/AM20/	RLA File :24/24/040/00011/AM20/	Lic.No/Date:2410042792 25.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

28. Case No.:16/7/84-	Party Name:SUNHERI	Meet No/Date:15/84-	Status:Deffered
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ALC3/2019	EXPORTS	ALC3/2019 12.12.2019	and Re-indexed
HQ File :01/84/050/00126/AM20/	RLA File :33/24/040/00013/AM20/	Lic.No/Date:3310030556 25.06.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the following information : 1. Total weight of export product in Kgs 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.			

Case No.:15/7/84- ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deferred and Re-indexed
HQ File :01/84/050/00125/AM20/	RLA File :05/24/040/00186/AM20/	Lic.No/Date:0510411060 26.06.2019	Defer Date: 11.03.2020
29	Decision: Committee considered the case as per agenda. The case pertains to DPIIT. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.		

Case No.:20/7/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00130/AM20/	RLA File :05/24/040/00179/AM20/	Lic.No/Date:0510411084 27.06.2019	
30	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:23/7/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00133/AM20/	RLA File :34/24/040/00108/AM20/	Lic.No/Date:3410045242 28.06.2019	
31	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:25/7/84- ALC3/2019	Party Name:MITTAL INTERNATIONAL	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deferred and Re-indexed
HQ File :01/84/050/00135/AM20/	RLA File :33/24/040/00014/AM20/	Lic.No/Date:3310030558 28.06.2019	Defer Date: 11.03.2020
32	Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the following : 1. Calculation and justification for the requirement of fabric for each export product along with the		

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percentage of wastage claimed in making of each export product. 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.

33	Case No.: 26/7/84-ALC3/2019	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00136/AM20/	RLA File :06/24/040/00021/AM20/	Lic.No/Date:0610039226 02.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	Case No.: 28/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00138/AM20/	RLA File :34/24/040/00358/AM19/	Lic.No/Date:3410045248 02.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	Case No.: 29/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00139/AM20/	RLA File :34/24/040/00354/AM19/	Lic.No/Date:3410045251 02.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

36	Case No.: 30/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00140/AM20/	RLA File :05/24/040/00209/AM20/	Lic.No/Date:0510411131 03.07.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the following information: 1. Content of 3 input in Kgs contained in the export product 2. Weight of the export product in Kgs. 3. Complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.				

37	Case No.: 31/7/84-ALC3/2019	Party Name:VERTERRA VENTURES	Meet No/Date:15/84-ALC3/2019	Status: Deferred and Re-indexed
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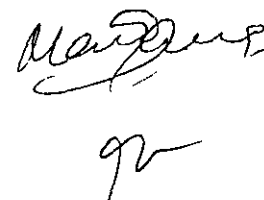
		12.12.2019	
HQ File :01/84/050/00141/AM20/	RLA File :31/83/040/00045/AM20/	Lic.No/Date:3110067461 03.07.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.			

	Case No.:35/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
38	HQ File :01/84/050/00145/AM20/	RLA File :34/24/040/00360/AM19/	Lic.No/Date:3410045253 03.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:3/15/84-ALC3/2019	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
39	HQ File :01/84/050/00357/AM20/	RLA File :52/24/040/00016/AM20/	Lic.No/Date:5210043108 09.07.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

	Case No.:4/11/84-ALC3/2019	Party Name:AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
40	HQ File :01/84/050/00251/AM20/	RLA File :07/24/040/00112/AM20/	Lic.No/Date:0710115387 05.09.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and other relevant papers and noted that reply has been received from the firm. Committee decided to defer the case for examination of the reply received. The case stands deferred for re-listing on 11.03.2020.				

	Case No.:3/11/84-ALC3/2019	Party Name:DAS STYLE PVT.LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
41	HQ File :01/84/050/00250/AM20/	RLA File :02/24/040/00090/AM20/	Lic.No/Date:0210209424 06.09.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and noted that the deficiency letter issued by DPIIT to the firm on 04.12.2019 to furnish the following information: 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered				



Engineer.			
2. Complete details of import items, with specification indicating location in the drawing/design/layout of the bag with its application.			
3. To give unit of measurement of import items in sq. mt. or alternatively to give width (with calculation for import requirement).			
NC decided to defer the case for re-listing on 11.03.2020.			

42	Case No.:5/11/84-ALC3/2019	Party Name:NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00252/AM20/	RLA File :34/24/040/00176/AM20/	Lic.No/Date:3410045429 09.09.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

43	Case No.:6/11/84-ALC3/2019	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00253/AM20/	RLA File :05/24/040/00337/AM20/	Lic.No/Date:0510411805 11.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

44	Case No.:7/11/84-ALC3/2019	Party Name:GLOBAL ATTIRE PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00254/AM20/	RLA File :32/24/040/00049/AM20/	Lic.No/Date:3210079107 12.09.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

45	Case No.:8/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00255/AM20/	RLA File :32/24/040/00048/AM20/	Lic.No/Date:3210079103 12.09.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and other relevant papers and noted that firm's reply has been received on 04.02.2020. Committee decided to ask the firm to attend PH with sample of the product. The case stands deferred for re-listing on 11.03.2020.				

46	Case No.:9/11/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:15/84-ALC3/2019	Status:Deffered
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		12.12.2019	
HQ File :01/84/050/00256/AM20/	RLA File :05/24/040/00331/AM20/	Lic.No/Date:0510411817 12.09.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. The case stands deferred for re-listing on 11.03.2020.			

47	Case No.:11/11/84- ALC3/2019	Party Name:GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00258/AM20/	RLA File :35/24/040/00021/AM20/	Lic.No/Date:3510045601 16.09.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the quantity of inputs and export product in Kgs. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

48	Case No.:13/11/84- ALC3/2019	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00260/AM20/	RLA File :03/95/040/00529/AM20/	Lic.No/Date:0310831599 17.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

49	Case No.:15/11/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00262/AM20/	RLA File :05/24/040/00344/AM20/	Lic.No/Date:0510411876 18.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

50	Case No.:16/11/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00263/AM20/	RLA File :05/24/040/00343/AM20/	Lic.No/Date:0510411877 18.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

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Case No.:17/11/84-ALC3/2019	Party Name:PEE AAA IMPEX,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
HQ File :01/84/050/00264/AM20/	RLA File :32/24/040/00038/AM20/	Lic.No/Date:321007911 18.09.2019	Defer Date: 11.03.2020
51 Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Justification for claiming 17.1 % wastage. 2. Stagewise wastage 3. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.			

52

Case No.: 18/11/84-ALC3/2019	Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status: Approved	
HQ File :01/84/050/00265/AM20/	RLA File :08/24/040/00193/AM20/	Lic.No/Date:0810146209 19.09.2019		
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
I.	Polypropylene(PP) Nonwoven fabrics made of manmade fibre Net Content in the Export Product 400000 KGS of Polypropylene(PP) Granules	400000 KG	Polypropylene(PP) Granules	42,0000 Kg (5% wastage)
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:19/11/84-ALC3/2019	Party Name:HRITIK EXIM	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
HQ File :01/84/050/00266/AM20/	RLA File :26/24/040/00007/AM20/	Lic.No/Date:2610012882 19.09.2019	Defer Date: 11.03.2020
53	Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Manufacturing process 2. Stagewise wastage for processing the Human Hair 3. Justification for requested quantities of Hair Care Conditioner, Hair Dyer's and Hair Color Cream and Hair Developer alongwith the justification for their use in processing. 4. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.		

54	Case No.:20/11/84-ALC3/2019	Party Name:FLOOR DECOR	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
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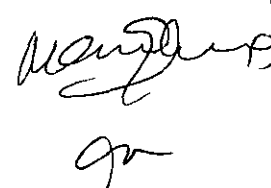
HQ File :01/84/050/00267/AM20/	RLA File :35/24/040/00022/AM20/	Lic.No/Date:3510045603 20.09.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : 1. Net content of PVC in the Coir Mat to be exported. 2. Calculation for requirement of PVC Resin and DOTP for the manufacture of PVC part indicating separately wastage used for and indigenous input to be used. The case stands deferred for re-listing on 11.03.2020.			

Case No.:22/11/84-ALC3/2019	Party Name:ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deferred
HQ File :01/84/050/00269/AM20/	RLA File :08/24/040/00165/AM20/	Lic.No/Date:0810146221 23.09.2019	Defer Date: 11.03.2020
55	Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 19.12.2019 to furnish the following information : 1. Content of Para Aramid, Acrylic Staple Fibre and Viscose, Staple Fibre in the export Product in kg's 2. Manufacturing process and Stagewise wastage for each input 3. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to send the reminder to the firm. The case stands deferred for re-listing on 11.03.2020.		

Case No.:23/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
56	HQ File :01/84/050/00270/AM20/	RLA File :32/24/040/00052/AM20/	Lic.No/Date:3210079126 25.09.2019
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:24/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
57	HQ File :01/84/050/00271/AM20/	RLA File :32/24/040/00050/AM20/	Lic.No/Date:3210079127 25.09.2019
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:25/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
58	HQ File :01/84/050/00272/AM20/	RLA File :32/24/040/00051/AM20/	Lic.No/Date:3210079128 25.09.2019
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		



59	Case No.:1/15/84-ALC3/2019	Party Name:AGAMYA PACKAGING SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00355/AM20/	RLA File :07/24/040/00149/AM20/	Lic.No/Date:0710115685 14.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

60	Case No.:2/15/84-ALC3/2019	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00356/AM20/	RLA File :33/24/040/00025/AM20/	Lic.No/Date:3310030613 15.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

61	Case No.:4/15/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00358/AM20/	RLA File :05/23/040/00316/AM20/	Lic.No/Date:0510412531 18.11.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To indicate import content of the input items separately in the each Export Item. 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. The case stands deferred for re-listing on 11.03.2020.				

62	Case No.:5/15/84-ALC3/2019	Party Name:ESS ENN EXPORTS.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00359/AM20/	RLA File :32/24/040/00077/AM20/	Lic.No/Date:3210079240 19.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

63	Case No.:6/15/84-ALC3/2019	Party Name:JNG FOOTSTEP PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00360/AM20/	RLA File :05/23/040/00289/AM20/	Lic.No/Date:0510412553 20.11.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information :				

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1. Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous).
2. In Appendix 4Em, the requirement has been shown as 0.84758 Kg for unit product, whereas quantity asked for in Advance Authorisation is 1.15 kg per unit production. The same is to be clarified.
3. Production of export product vis-a-vis consumption of all the raw materials duly certified by Chattered Accountant for the last three years.
4. Whether complete foot wear will be made with only polyurethane prepolymer.
The case stands deferred for re-listing on 11.03.2020.

Case No.:7/15/84-ALC3/2019	Party Name:OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
HQ File :01/84/050/00361/AM20/	RLA File :02/24/040/00119/AM20/	Lic.No/Date:0210209557 21.11.2019	Defer Date: 11.03.2020
64	Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> To indicate import content of the input items separately in the each Export Item. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. Specification for item No. 5, 11, 21, 22, 37, 39, 41, 56, 57, 60 and 65 The case stands deferred for re-listing on 11.03.2020.		

Case No.:8/15/84-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
65	HQ File :01/84/050/00362/AM20/	RLA File :05/24/040/00495/AM20/	Lic.No/Date:0510412569 21.11.2019
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:9/15/84-ALC3/2019	Party Name:S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
66	HQ File :01/84/050/00363/AM20/	RLA File :06/24/040/00066/AM20/	Lic.No/Date:0610039352 21.11.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.		

Case No.:10/15/84-ALC3/2019	Party Name:SAHU EXPORTS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
67	HQ File :01/84/050/00364/AM20/	RLA File :05/24/040/00497/AM20/	Lic.No/Date:0510412576 21.11.2019
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

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68	Case No.:11/15/84-ALC3/2019	Party Name:JAYANTHI TEXTILE PRODUCTS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00365/AM20/	RLA File :32/24/040/00080/AM20/	Lic.No/Date:3210079248 21.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

69	Case No.:12/15/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00366/AM20/	RLA File :05/23/040/00324/AM20/	Lic.No/Date:0510412589 21.11.2019	Defer Date: 11.03.2020
Decision: considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Measurement Chart and Image. The case stands deferred for re-listing on 11.03.2020.				

70	Case No.:13/15/84-ALC3/2019	Party Name:JCT LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00367/AM20/	RLA File :30/24/040/00090/AM20/	Lic.No/Date:3010104914 22.11.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

71	Case No.:14/15/84-ALC3/2019	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00368/AM20/	RLA File :56/24/040/00022/AM20/	Lic.No/Date:5610005733 22.11.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

72	Case No.:15/15/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00369/AM20/	RLA File :05/23/040/00327/AM20/	Lic.No/Date:0510412606 22.11.2019	Defer Date: 11.03.2020
Decision: considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing on 11.03.2020.				

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73	Case No.:16/15/84-ALC3/2019	Party Name:S.K. EXPORTS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00370/AM20/	RLA File :06/24/040/00068/AM20/	Lic.No/Date:0610039355 25.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

74	Case No.:17/15/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00371/AM20/	RLA File :05/24/040/00502/AM20/	Lic.No/Date:0510412618 25.11.2019	Defer Date: 11.03.2020
Decision: considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing on 11.03.2020.				

75	Case No.:18/15/84-ALC3/2019	Party Name:GLOBAL ATTIRE PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00372/AM20/	RLA File :32/24/040/00082/AM20/	Lic.No/Date:3210079254 25.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

76	Case No.:19/15/84-ALC3/2019	Party Name:CENTURY OVERSEAS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00373/AM20/	RLA File :05/23/040/00310/AM20/	Lic.No/Date:051041263 7 25.11.2019	

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Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic (made from 100% Linen Woven Fabric, GSM = 135 +/- 10% (Colour Natural) Style No.: C1S0WS3180	513 Number	100% Linen Woven Fabric, Width = 52/53", GSM = 135 +/- 10% (Colour Natural)	1154 Sq. Mt.
2.	Ladies Tunic (made from 100% Linen Woven Fabric, GSM = 125 +/- 10% (Colour Navy) Style No.: C1S0WS3180	513 Number	100% Linen Woven Fabric, Width = 52/53", GSM = 125 +/- 10% (Colour Navy)	1154 Sq. Mt.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:20/15/84-ALC3/2019	Party Name:S P APPARELS LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
77 HQ File :01/84/050/00374/AM20/	RLA File :32/24/040/00083/AM20/	Lic.No/Date:3210079256 26.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

Case No.:21/15/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
78 HQ File :01/84/050/00375/AM20/	RLA File :05/24/040/00510/AM20/	Lic.No/Date:0510412650 26.11.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. The case stands deferred for re-listing on 11.03.2020.			

Case No.:26/15/84-ALC3/2019	Party Name:PARTH POLY COAT YARN PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved
79 HQ File :01/84/050/00380/AM20/	RLA File :08/24/040/00268/AM20/	Lic.No/Date:0810146661 28.11.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

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80	Case No.:27/15/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00381/AM20/	RLA File :05/24/040/00515/AM20/	Lic.No/Date:0510412680 28.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

81	Case No.:28/15/84-ALC3/2019	Party Name:PAN GUJARAT SPORTSWEAR PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00382/AM20/	RLA File :34/24/040/00266/AM20/	Lic.No/Date:3410045661 28.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

82	Case No.:29/15/84-ALC3/2019	Party Name:ARIAN IMPEX PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00383/AM20/	RLA File :05/23/040/00340/AM20/	Lic.No/Date:0510412721 29.11.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

83	Case No.:30/15/84-ALC3/2019	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Approved										
	HQ File :01/84/050/00384/AM20/	RLA File :52/24/040/00042/AM20/	Lic.No/Date:521004324 5 29.11.2019											
Decision : Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Nylon Airbag Fabric.</td><td>435000 KG</td><td>Nylon 66 Filament Yarn 470 Dtex</td><td>456750 Kg (5% wastage)</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Nylon Airbag Fabric.	435000 KG	Nylon 66 Filament Yarn 470 Dtex	456750 Kg (5% wastage)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	100% Nylon Airbag Fabric.	435000 KG	Nylon 66 Filament Yarn 470 Dtex	456750 Kg (5% wastage)										

84	Case No.:31/15/84-ALC3/2019	Party Name:MASTER GARMENTS	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00385/AM20/	RLA File :32/24/040/00087/AM20/	Lic.No/Date:3210079263 02.12.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and other relevant papers and noted that				

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hard copy of application has been received from firm. Committee noted that CAD are given in input Sl.(2) without specifying the relevant input. Committee decided to furnish the following :

- Proper CAD Measurement Chart alongwith image may be given, specifying the style no and the relevant input on the CAD

The case stands deferred for re-listing on 11.03.2020.

85	Case No.:32/15/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00386/AM20/	RLA File :05/24/040/00531/AM20/	Lic.No/Date:0510412755 03.12.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 19. The case stands deferred for re-listing on 11.03.2020.				

86	Case No.:33/15/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00387/AM20/	RLA File :05/24/040/00530/AM20/	Lic.No/Date:0510412756 03.12.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. Specification of import item from 13, 15 to 21. The case stands deferred for re-listing on 11.03.2020.				

87	Case No.:34/15/84-ALC3/2019	Party Name:DRISHTI LIFESTYLE	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00388/AM20/	RLA File :05/23/040/00337/AM20/	Lic.No/Date:0510412764 04.12.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

88	Case No.:35/15/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00389/AM20/	RLA File :05/24/040/00539/AM20/	Lic.No/Date:0510412783 05.12.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.				

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The case stands deferred for re-listing on 11.03.2020.

89	Case No.: 41/15/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00395/AM20/	RLA File :07/24/040/00205/AM20/	Lic.No/Date:0710115798 05.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

90	Case No.: 36/15/84-ALC3/2019	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00390/AM20/	RLA File :02/24/040/00130/AM20/	Lic.No/Date:0210209598 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

91	Case No.: 37/15/84-ALC3/2019	Party Name:SIVSHREE MEDITEX (INDIA) PRIVATE LIMITED,	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00391/AM20/	RLA File :32/24/040/00079/AM20/	Lic.No/Date:3210079276 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

92	Case No.: 38/15/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00392/AM20/	RLA File :07/24/040/00207/AM20/	Lic.No/Date:0710115810 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

93	Case No.: 39/15/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00393/AM20/	RLA File :07/24/040/00206/AM20/	Lic.No/Date:0710115819 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

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94	Case No.:40/15/84-ALC3/2019	Party Name:LEX INDUSTRIES	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00394/AM20/	RLA File :06/24/040/00070/AM20/	Lic.No/Date:0610039363 06.12.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

95	Case No.:42/15/84-ALC3/2019	Party Name:ADIL TEXTILES PRIVATE LIMITED.	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00396/AM20/	RLA File :32/24/040/00090/AM20/	Lic.No/Date:3210079275 06.12.2019	Defer Date: 11.03.2020
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

96	Case No.:43/15/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84-ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00397/AM20/	RLA File :07/24/040/00204/AM20/	Lic.No/Date:0710115827 09.12.2019	Defer Date: 11.03.2020
Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : 1. To give net import content of each input in the export product. 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification. 3. GSM/Specification for all the import items from 1 to 13. The case stands deferred for re-listing on 11.03.2020.				

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Minutes of Special cases considered by the Norms Committee -V
In Meeting No. 15/84 dated 12.12.2019

107.

Case No. 253		M/s. Shahi Exports P. Ltd. (SPL)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020		F. No. 01/84/171/00274/AM20/DES.V			
Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 19.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Babies Garment (Shorts) made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or - 10%), Style No. 585780	30484 No	1.	55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or - 10%)	0.45 Sq. mtr/Pc (As applied)
2.	Girls Romper made of 55% Linen 45% Rayon Woven Dyed Fabric GSM 190 (Tolerance + or - 10%), Style No. 595141	21718 No	2.	55% Linen 45% Rayon Woven Dyed Fabric GSM 190 (Tolerance + or - 10%)	1.18 Sq. mtr/Pc (As applied)
3.	Girls Romper made of 55% Linen 45% Rayon Woven Yarn Dyed Fabric GSM 197 (Tolerance + or - 10%), Style No. 595141	17241 No	3.	55% Linen 45% Rayon Woven Yarn Dyed Fabric GSM 197 (Tolerance + or - 10%)	1.27 Sq. mtr/Pc (As applied)
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

108.

Case No. 254	M/s. Vishesh Overseas (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00275/AM20/DES.V				
Decision: M/s. Vishesh Overseas vide their letter dated 21.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Romper made from 100% Polyester Woven Printed Fabric GSM 82 +/- 10% With Lining of 90% Polyester 10% Spandex	2402 Pcs	1.	100% Polyester Woven Printed Fabric, Width: 55/56", Width: GSM 82 +/- 10%	3.70 Sq.mtr/Pc

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	Woven Fabric GSM 100 +/- 10%, Style No. CHANTAL ROMPER W0YD48RD500(W0YD48-001)		2.	90% Polyester 10% Spandex Woven Fabric, Width: 55/56", Width: GSM 100 +/- 10%	0.244 Sq.mtr/Pc (As applied)
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

109.

Case No. 255	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00276/AM20/DES.V

Decision: M/s. Gaurav International vide their letter dated 20.12.2019 and 06.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee observed that the firm has requested for prior fixation of norms for the export product whereas they have obtained the Adv. Authorization no. 0510413182 dated 02.01.2020 under no norms 4.7 of FTP. Committee decided to ask RA, CLA, and New Delhi, how the above said Adv. Authorisation was issued under no norms, if the firm has applied for Special Advance Authorisation under 4.04 of FTP. Committee also decided to approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Skirt made of 55% Silk 45% Cotton Unbleached Woven Fabric GSM 66 +/- 10%, Style No. WSK197521, WSK197522, WSK197523, WSK197524	6467 No	1.	55% Silk 45% Cotton Unbleached Woven Fabric GSM 66 +/- 10%	2.60 Sq.mtr/Pc (As applied)
2.	Ladies Blouse made of 100% Silk Unbleached Woven Fabric GSM 70 +/- 10%, Style No. AJ427	5078 No	2.	100% Silk Unbleached Woven Fabric GSM 70 +/- 10%	2.45 Sq.mtr/Pc (As applied)

The Committee decided to seek clarification from CLA, as to why the Authorization has been issued in Advance without fixation of norms.

110.

Case No. 256	M/s. Century Overseas (SPL.)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00277/AM20/DES.V

Decision: M/s. Century Overseas vide their letter dated 23.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
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1.	Girls Dress made of 55% Linen 45% Rayon Woven Fabric GSM 190 +/- 10%, Style No. GL427725BG	1106 Pcs	1.	55% Linen 45% Rayon Woven Fabric GSM 190 +/- 10%, Width: 130 Cms	1.90 Sq.mtr./Pc
2.	Girls Shorts made of 55% Linen 45% Rayon Woven Fabric GSM 190 +/- 10%, Style No. GL427731BG	1308 Pcs	2.	55% Linen 45% Rayon Woven Fabric GSM 190 +/- 10%, Width: 130 Cms	1.171 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

111.

Case No. 257	M/s. Afflatus International (SPL.)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00278/AM20/DES.V				
Decision: M/s. Afflatus International vide their letter dated 19.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket with Hood made of 100% Linen Dyed Woven Fabric GSM 170 (+/- 10%) Style No. 2103584	1000 No	1.	100% Linen Dyed Woven Fabric GSM 170 (+/- 10%)	3.23 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

112.

Case No. 258	M/s. Richa & Co. (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00279/AM20/DES.V				
Decision: M/s. Richa & Co. vide their letter dated 20.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket made of 100% Linen Dyed Woven Fabric GSM 125 +/- 10% Style No. 18412, 18413P, 18413W	1000 No	1.	100% Linen Dyed Woven Fabric GSM 125 +/- 10%	3.25 Sq.mtr./Pc (As applied)

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2.	Ladies Kaftan made of 100% Rayon Printed Woven Fabric GSM 130 +/- 10%, Style No. 72621SPT000011	504 No	2.	100% Rayon Printed Woven Fabric GSM 130 +/- 10%	4.60 Sq.mtr./Pc (As applied)
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

113.

Case No. 259	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00280/AM20/DES.V

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 17.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Bib Overall (Men) made of 100% Cotton Printed Woven Fabric, GSM 410 +/- 10%, with Nylon Taffeta woven lining GSM 65 +/- 10%, Polyester & Cotton twill Lining GSM 160 +/- 10%, Lining and Polyester Wadding, GSM 80 +/- 10%, Style No. 101226	10000 No	1. 100% Cotton Printed woven fabric width 61 inches +/- 5%, GSM 410 +/- 10%	3.00 Sq.mtr./Pc
			2. 100% Nylon Taffeta woven Lining fabric, Width 60 inches +/- 5%, GSM 65 +/- 10%	2.40 Sq.mtr./Pc
			3. 65% Polyester and 35% cotton twill lining fabric Width 66 inches +/- 5% GSM 160 +/- 10%	3.23 Sq.mtr./Pc (As applied)
			4. 100% Polyester poly wadding, width 60 inches +/- 5% GSM 80 +/- 10%	Net to net basis to account for in Export Product

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

114.

Case No. 260	M/s. A.P.D. Exports (SPL)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00281/AM20/DES.V

Decision: M/s. A.P.D. Exports vide their letter dated 30.12.2019 requested for prior fixation of

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norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Gents Half Shirt made of 100% Polyester woven fabric GSM 81 and 100% Polyester knitted fabric GSM 165, Style No. P10542	10000 No	1.	100% Polyester woven fabric GSM 81 (Tolerance + or - 10%)	2.60 Sq.mtr./Pc
			2.	100% Polyester knitted fabric GSM 165 (Tolerance + or - 10%)	0.087 Sq.mtr./Pc (As applied)
2.	Gents Half Shirt made of 92% Polyester 8% Elastane woven fabric GSM 115 and 100% Polyester knitted fabric GSM 165, Style No. 16595	5000 No	1.	92% Polyester 8% Elastane woven fabric GSM 115 (Tolerance + or - 10%)	2.60 Sq.mtr./Pc
			2.	100% Polyester knitted fabric GSM 165 (Tolerance + or - 10%)	0.087 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

115.

Case No. 261	M/s. Bhartiya International Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00282/AM20/DES.V

Decision: M/s. Bhartiya International Ltd. vide their letter dated 31.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket with lining made of 100% Cotton Corduroy fabric GSM 356 (+/- 10%) With 100% Polyester 2/2 Twill lining fabric GSM 88 (+/- 10%)	15000 Pcs	1.	100% Cotton Corduroy fabric GSM 356 (+/- 10%)	2.87 Sq.mtr./Pc (As applied)
			2.	100% Polyester 2/2 Twill lining fabric GSM 88 (+/- 10%)	2.023 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

116.

Case No. 262	M/s. Orient Craft Ltd. (SPL)
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NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020		F. No. 01/84/171/00283/AM20/DES.V			
Decision: M/s. Orient Craft Ltd. vide their letter dated 04.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse made out of 55% Linen 45% Cotton (+/- 3%) woven dyed fabric GSM 140 (+/- 10%), Style No. 100098122-M/10098122-W	8000 Pcs	1.	55% Linen 45% Cotton (+/- 3%) woven dyed fabric GSM 140 (+/- 10%)	3.00 Sq.mtr./Pc (As applied)
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.					

117.

Case No. 263		M/s. Modelama Exports P. Ltd. (SPL)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020		F. No. 01/84/171/00284/AM20/DES.V			
Decision: M/s. Modelama Exports P. Ltd. vide their letter dated 04.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Romper made of 55% Linen 45% Rayon dyed woven fabric GSM 190 (+/- 10%), Style No. BP483242MI	1067 Pcs	1.	55% Linen 45% Rayon dyed woven fabric, Fiber Comp. +/- 3% GSM 190 (+/- 10%), Width 52"	1.70 Sq.mtr./Pc (As applied)
2.	Ladies Jacket made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (+/- 10%), Style No. CN406794MI/WN	2271 Pcs	2.	55% Linen 45% Rayon Dyed Woven Fabric, Fiber Comp. +/- 3% GSM 190 (+/- 10%), Width 56"	4.10 Sq.mtr./Pc (As applied)
3.	Ladies Jacket made of 55% Linen 45% Rayon Printed Woven Fabric GSM 190 (+/- 10%), Style No. CN406794MI/WN	691 Pcs	3.	55% Linen 45% Rayon Printed Woven Fabric, Fiber Comp. +/- 3% GSM 190 (+/- 10%) Width 56"	4.10 Sq.mtr./Pc (As applied)

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4.	Ladies Jacket made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 (+/- 10%), Style No. CN436747MI/WN	1230 Pcs	4.	55% Linen 45% Rayon Yarn Dyed Woven Fabric, Fiber Comp. +/- 3% GSM 200 (+/- 10%) Width 56"	4.10 Sq.mtr./Pc (As applied)
5.	Ladies Jacket made of 100% Linen Yarn Dyed Woven Fabric GSM 155(+/- 10%), Style No. CN436745MI/WN	412 Pcs	5.	100% Linen Yarn Dyed Woven Fabric, Fiber Comp. +/- 3% GSM 155(+/- 10%) Width 56"	4.10 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

118.

Case No. 264	M/s. Modelama Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00285/AM20/DES.V

Decision: M/s. Modelama Exports P. Ltd. vide their letter dated 30.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Girls Jacket with Lining made of 100% Cotton dyed woven fabric GSM 298 (+/- 10%), Style No. O204DC01	2931 Pcs	1.	100% Cotton dyed woven fabric GSM 298 (+/- 10%), Width 58"	2.60 Sq.mtr./Pc (As applied)
2.	Ladies Top made of 48% Rayon 27% Polyester 25% Nylon dyed woven fabric GSM 90 (+/- 10%), Style No. 537115	10236 Pcs	2.	48% Rayon 27% Polyester 25% Nylon dyed woven fabric GSM 90 (+/- 10%), Width 58"	3.75 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

119.

Case No. 265	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00286/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 26.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
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No.		Quantity		Items	recommended
1.	Men's Cargo Trouser made of 94% Polyamide 6% Elastane dyed woven fabric GSM 157 (Tolerance + or - 10%), Style No. 306447	20425 No	1.	94% Polyamide 6% Elastane dyed woven fabric GSM 157 (Tolerance + or - 10%)	2.28 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

120.

Case No. 266	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00287/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Girls Jacket with Hood made of 100% Polyester Printed PU Coated woven fabric GSM 114 (Tolerance + or - 10%) Style No. SY1092	9200 No	1.	100% Polyester Printed PU Coated woven fabric GSM 114 (Tolerance + or - 10%)	1.53 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

121.

Case No. 267	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00288/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (spandex) dyed woven fabric GSM 271 and 95% Nylon 5% Elastane	1150 No	1.	59% Cotton 39% Polyester 2% Elastane (spandex) dyed woven fabric GSM 271 (Tolerance + or - 10%)	3.3 Sq.mtr./Pc (As applied)

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	(spandex) dyed woven fabric GSM 230 (Tolerance + or - 10%), Style No. 104527		2.	95% Nylon 5% Elastane (spandex) dyed woven fabric GSM 230 (Tolerance + or - 10%)	0.60 Sq.mtr./Pc (As applied)
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

122.

Case No. 268	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00289/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Bib and Brace made of 59% Cotton 39% Polyester 2% Elastane (spandex) dyed woven fabric GSM 271 and 95% Nylon 5% Elastane (spandex) dyed woven fabric GSM 230 (Tolerance + or - 10%), Style No. 104528	1600 No	1.	59% Cotton 39% Polyester 2% Elastane (spandex) dyed woven fabric GSM 271 (Tolerance + or - 10%)	2.85 Sq.mtr./Pc (As applied)
			2.	95% Nylon 5% Elastane (spandex) dyed woven fabric GSM 230 (Tolerance + or - 10%)	0.54 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

123.

Case No. 269	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00290/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
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1.	Girls Jump Suits made of 100% Nylon dyed PU coated woven fabric GSM 105 with 100% Polyester dyed woven fabric GSM 255 and 100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or - 10%), Style No. SY1092	9200 No	1.	100% Nylon dyed PU coated woven fabric GSM 105 (Tolerance + or - 10%)	1.12 Sq.mtr./Pc (As applied)
			2.	100% Polyester dyed woven fabric GSM 255 (Tolerance + or - 10%)	0.36 Sq.mtr./Pc (As applied)
			3.	100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or - 10%)	0.34 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

124.

Case No. 270	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00291/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Girls Jacket with Hood made of 100% Polyester Printed PU Coated woven fabric GSM 114 (Tolerance + or - 10%) Style No. SC1092	14200 No	1.	100% Polyester Printed PU Coated woven fabric GSM 114 (Tolerance + or - 10%)	1.06 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

125.

Case No. 271	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00292/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
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1.	Girls Jump Suits made of 100% Nylon dyed PU coated woven fabric GSM 105 with 100% Polyester dyed woven fabric GSM 255 and 100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or - 10%), Style No. SC1092	14200 No	1.	100% Nylon dyed PU coated woven fabric GSM 105 (Tolerance + or - 10%)	0.71 Sq.mtr./Pc (As applied)
			2.	100% Polyester dyed woven fabric GSM 255 (Tolerance + or - 10%)	0.25 Sq.mtr./Pc (As applied)
			3.	100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or - 10%)	0.26 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

126.

20.

Case No. 272	M/s. Gaurav International (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00293/AM20/DES.V				
Decision: M/s. Gaurav International vide their letter dated 08.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Romper made of 54% Linen 46% Cotton Yarn dyed woven fabric GSM 159 +/- 10%, Style No. AO321, MA042	4610 No	1.	54% Linen 46% Cotton Yarn dyed woven fabric GSM 159 +/- 10%	2.60 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

127.

Case No. 273		M/s. Richa & Co. (SPL.)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020		F. No. 01/84/171/00294/AM20/DES.V			
Decision: M/s. Richa & Co. vide their letter dated 13.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended

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1.	Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 155 +/- 10%, Style No. CN432631MP	2581 No	1.	100% Linen Yarn Dyed Woven Fabric GSM 155 +/- 10%	3.40 Sq.mtr./Pc (As applied)
2.	Ladies Trouser made of 100% Linen Dyed Woven Fabric GSM 150 +/- 10%, Style No. CN405278MI, CN432633MP	6919 No	2.	100% Linen Dyed Woven Fabric GSM 150 +/- 10%	2.60 Sq.mtr./Pc (As applied)
3.	Ladies Jumpsuit made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%, Style No. CN433139MI, CN433139WN	944 No	3.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	4.80 Sq.mtr./Pc (As applied)
4.	Ladies Blazer made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%, Style No. CN411998MI, CN411998WN	3322 No	4.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	3.00 Sq.mtr./Pc (As applied)
5.	Ladies Trouser 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%, Style No. CN433235MI, CN433235WN	460 No	5.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	3.40 Sq.mtr./Pc (As applied)
6.	Ladies Blazer made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%, Style No. CN411998MI, CN411998WN	400 No	6.	55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%	3.90 Sq.mtr./Pc (As applied)
7.	Ladies Jumpsuit 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%, Style No. CN436771MI	500 No	7.	55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%	4.90 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

128.

Case No. 274	M/s. Richa & Co. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00295/AM20/DES.V

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Decision: M/s. Richa & Co. vide their letter dated 14.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Waist Coat made of 100% Linen Bleached woven fabric GSM 160 +/- 10%, Style No. 100078239	651 No	1.	100% Linen Bleached woven fabric GSM 160 +/- 10%	3.30 Sq.mtr./Pc (As applied)
2.	Ladies Waist Coat made of 100% Linen Dyed woven fabric GSM 160 +/- 10%, Style No. 100078239	912 No	2.	100% Linen Dyed woven fabric GSM 160 +/- 10%	3.30 Sq.mtr./Pc (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

129.

Case No. 275	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 17.01.2020	F. No. 01/84/171/00296/AM20/DES.V

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 12.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee observed that the firm's representative had appeared before NC on dated 17.01.2020 alongwith sample of the product and explained their case. After detailed deliberation, the committee decided to ratify the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse of 100% Linen Printed woven fabric GSM 110 (+/- 10%), Style No. 005637	1830 No	1.	100% Linen Printed woven fabric GSM 110 (+/- 10%)	5216 Sq.mtr. (As applied)
2.	Ladies Dress of 55% Linen 45% Cotton Yarn dyed woven fabric GSM 125 (+/- 10%), Style No. 3268U	6349 No	2.	55% Linen 45% Cotton Yarn dyed woven fabric GSM 125 (+/- 10%)	43491 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

130.

Case No. 276	M/s. Bright Choice Overseas (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 17.01.2020	F. No. 01/84/171/00297/AM20/DES.V

Decision: M/s. Bright Choice Overseas vide their letter dated 06.01.2020 requested for prior fixation

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of norms for the following export products under Special Advance Authorisation Scheme and committee observed that the firm has furnished their reply on dated 16.01.2020. After detailed debiberation, the committee decided to ratify the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%). Item No. AdvP	36500 No	1.	100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%)	149285 Sq.mtr (As applied)
2.	Men's Shorts made out of 100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%), Item No. AdvS	7000 No	2.	100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%)	22400 Sq.mtr. (As applied)
3.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%), Item No. CTP	6000 No	3.	100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%)	25740 Sq.mtr. (As applied)
4.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%) Item No. BusPN	20000 No	4.	100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%)	70000 Sq.mtr. (As applied)
5.	Women's Pants made out of 96% Nylon + 4% Spandex woven fabrics Width: 56.50" (+/- 10%) GSM 175 (+/- 10%) Item No. WTP	16490 No	5.	96% Nylon + 4% Spandex woven fabrics Width: 56.60" (+/- 10%) GSM 175 (+/- 10%)	54417 Sq.mtr. (As applied)
6.	Women's Pants made out of 96% Nylon +4% Spandex woven fabrics, Width: 54.50" (+/- 10%) GSM 185 (+/- 10%), Item No. WTP	2301 No	6.	96% Nylon +4% Spandex woven fabrics, Width: 54.50" (+/- 10%) GSM 185 (+/- 10%)	7593.300 Sq.mtr. (As applied)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

131.

54.

Case No. 277	M/s. Shahi Exports P. Ltd. (SPL)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 23.01.2020	F. No. 01/84/171/00298/AM20/DES.V				
Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 16.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Shirt with Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 and 100%	14000 No	1.	98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or -	47600 Sq.mtr. (As applied)

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	Polyester Yarn Dyed Fleece Knitted Fabric GSM + 250 (Tolerance + or - 10%) Style No. AM0548			10%)	6580 Sq.mtr. (As applied)
			2.	100% Polyester Yarn Dyed Fleece Knitted Fabric GSM 250 (Tolerance + or - 10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

141.

Case No. 278		M/s. Gaurav International (SPL)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020		F. No. 01/84/171/00299/AM20/DES.V			
Decision: M/s. Gaurav International vide their letter dated 22.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Romper made of 54% Linen 46% Cotton Yarn Dyed Woven Fabric GSM 159 +/- 10%, Style No. AO324, MA190	3687 No	1.	54% Linen 46% Cotton Yarn Dyed Woven Fabric GSM 159 +/- 10%	8480 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

142.

12.

Case No. 279	M/s. Bharat Silks (SPL.)				
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F. No. 01/84/171/00300/AM20/DES.V				
Decision: M/s. Bharat Silks vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Qty
1.	Ladies Full Sleeve Shirts made of 100% Cotton Fabric GSM 136 +/- 10%, Style No. 36081-0000	6000 No	1.	100% Cotton Fabric GSM 136 +/- 10%, Width 150 cms.	19200 Sq.mtr. (As applied)
2.	Ladies Full Sleeve Shirts made of 100% Cotton Fabric GSM 136 +/- 10%, Style No. 36081-0001	8000 No	2.	100% Cotton Fabric GSM 136 +/- 10%, Width 150 cms.	25600 Sq.mtr. (As applied)

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The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

143.

Case No. 280		M/s. Richa Global Exports P. Ltd. (SPL)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020		F. No. 01/84/171/00301/AM20/DES.V			
Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 01.02.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Pullover of 68% Cotton 32% Polyester Yarn Dyed Knitted Fabric GSM 348 (+/- 10%) Style No. 530163	4445 No	1.	68% Cotton 32% Polyester Yarn Dyed Knitted Fabric GSM 348 (+/- 10%)	10890 Sq.mtr. (As applied)
2.	Ladies Dress of 55% Linen 45% Rayon yarn dyed woven fabric GSM 190 (+/- 10%) & 55% Linen 45% Rayon yarn dyed woven fabric GSM 190 (+/- 10%) & 55% Linen 45% Cotton yarn dyed woven fabric GSM 160 (+/- 10%) Style No. AO999	6270 No	2.	55% Linen 45% Rayon yarn dyed woven fabric GSM 190 (+/- 10%)	11913 Sq.mtr. (As applied)
			3.	55% Linen 45% Rayon yarn dyed woven fabric GSM 190 (+/- 10%)	25707 Sq.mtr. (As applied)
			4.	55% Linen 45% Cotton yarn dyed woven fabric GSM 160 (+/- 10%)	4389 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

144.

Case No. 281		M/s. Richa Global Exports P. Ltd. (SPL)			
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020		F. No. 01/84/171/00302/AM20/DES.V			
Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per written comments of MSME vide their U.O No. 37(5)/textile/2019-20 dated 06.02.2020, the following norms are recommended:					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended

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1.	Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3281U-3281X	2690 No	1.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	12105 Sq.Mtrs. @4.50 Sq. Mtrs/piece
2.	Ladies Blouse of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 2201U	1440 No	2.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	4767 Sq.Mtrs. @3.31 Sq.Mtrs./piece
3.	Ladies Shirts of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 2209U	3000 No	3.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	9510 Sq.Mtrs. @3.17 Sq.Mtrs./piece
4.	Ladies Blouse of 79% Rayon 21% Nylon Dyed Woven Fabric GSM 91 (+/- 10%) Style No. 543687-543707-543706	5030 No	4.	79% Rayon 21% Nylon Dyed Woven Fabric GSM 91 (+/- 10%)	13330 Sq.Mtrs. @2.65 Sq.Mtrs./piece (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

145.

Case No. 282	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F. No. 01/84/171/00303/AM20/DES.V

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme.

Sl. No.	Details of Export item	Export Quantity		Details of Import Items
1.	Free Climb Pant (Men) made of 100% Polyester PU Micorporous Coated Fabric GSM 158 and 100% Nylon Oxford Coated Fabric GSM 295 with Lining and Polyester Wadding Style No. XO-0485	12000 No	1.	100% Polyester PU Micorporous Coated Woven Fabric, width 56 inches +/- 5%, GSM 158 +/- 10%
			2.	100% Nylon Oxford Coated Woven Fabric, Width 58 inches +/- 5%, GSM 295 +/- 10%
			3.	100% Polyester Lining Fabric, Width 58 inches +/- 5% GSM 91 +/- 10%
			4.	100% Nylon Taffeta Lining Fabric, width 59 inches +/- 5% GSM 75 +/- 10%
			5.	100% Polyester Brushed Tricot Knitted Lining Fabric, width 59 inches +/- 5% GSM 215 +/- 10%
			6.	100% Polyester Mesh Knitted Lining Fabric, width 60 inches +/- 5% GSM 70 +/- 10%
			7.	50% Polyester 50% Recycled Polyester, Poly Wadding, width

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			60 inches +/- 5% GSM 60 +/- 10%
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Committee considered the case as per agenda alongwith other submitted papers. Committee observed that the proper application is not submitted by the firm and decided to reject the case.

146.

Case No. 283	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F. No. 01/84/171/00304/AM20/DES.V

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme.

Sl. No.	Details of Export item	Export Quantity		Details of Import Items
1.	Ski Peaks Pant (Women) made of 100% Polyester Twill Coated Woven Fabric GSM 137 and 100% Nylon Coated Woven Fabric GSM 260 with Lining and Polyester Wadding Style No. X-0690	17500 No	1.	100% Polyester Twill Coated Woven Fabric, width 56 inches +/- 5%, GSM 137 +/- 10%
			2.	100% Nylon Coated Woven Fabric, Width 58 inches +/- 5%, GSM 260 +/- 10%
			3.	100% Polyester Woven Lining Fabric, Width 58 inches +/- 5% GSM 90 +/- 10%
			4.	100% Nylon Taffeta Woven Lining Fabric, width 59 inches +/- 5% GSM 72 +/- 10%
			5.	100% Polyester Brushed Tricot Knitted Lining Fabric, width 59 inches +/- 5% GSM 215 +/- 10%
			6.	100% Polyester Knitted Mesh Lining Fabric, width 59 inches +/- 5% GSM 80 +/- 10%
			7.	50% Polyester 50% Recycled Polyester, Wadding, width 60 inches +/- 5% GSM 60 +/- 10%

Committee considered the case as per agenda alongwith other submitted papers. Committee observed that the proper application is not submitted by the firm and decided to reject the case.

147.

Case No. 284	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F. No. 01/84/171/00305/AM20/DES.V

Decision: M/s. Orient Craft Ltd. vide their letter dated 03.02.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Dress (Romper) made out of 100% Viscose woven printed fabric, GSM 127 (+/- 10%) Style No. 531553-531553-P	2600 No	1.	100% Viscose woven printed fabric, GSM 127 (+/- 10%)	6500 Sq.mtr. (As applied)

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2.	Ladies Dress (Romper) made out of 100% Viscose woven printed fabric GSM 133 (+/- 10%) Style No. 544844/544845-P	8200 No	2.	100% Viscose woven printed fabric GSM 133 (+/- 10%)	26240 Sq.mtr. (As applied)
3.	Ladies Dress (Romper) made out of 100% Viscose woven dyed fabric GSM 118 (+/- 10%) Style No. 536522/536522-536522-MP	10000 No	3.	100% Viscose woven dyed fabric GSM 118 (+/- 10%)	40000 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

148.

Case No. 285	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F. No. 01/84/171/00306/AM20/DES.V

Decision: M/s. Orient Craft Ltd. vide their letter dated 03.02.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export Item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Dress (Romper) made out of 52% Linen 48% Rayon woven fabric (Yarn of different color), GSM 183 (+/- 10%) Style No. 529909/536256-P	9000 No	1.	52% Linen 48% Rayon woven fabric (Yarn of different color), GSM 183 (+/- 10%)	25200 Sq.mtr. (As applied)
2.	Ladies Dress (Romper) made out of 55% Linen 45% Rayon woven dyed fabric GSM 180 (+/- 10%) Style No. 535928-P/533258	450 No	2.	55% Linen 45% Rayon woven dyed fabric GSM 180 (+/- 10%)	1440 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 15/84 dated 12.12.2019

132.

Case No. 277 (A)	M/s. Natroyal Industries P. Ltd.
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00029/AM20/DES-V
RA F. No. 34/24/040/00014/AM20/	Adv. Authorisation. No. 3410045057 dated 22.04.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for re-fixation of norms. Committee observed that the norms have already been fixed by NC in its meeting No. 4/84 dated 16.05.2019. NC decided to reject the case and maintain the status quo.	

133.

Case No. 277 (B)	M/s. Pret Interpret Clothing P. Ltd.
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00318/AM18/DES-V
RA F. No. 07/24/040/00163/AM18/	Adv. Authorisation. No. 0710112111 dated 07.09.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for reopen the case. NC decided to ask the firm to furnish the following : 1. PH with sample of the product and measurement chart of each export 2. Matrix of requirement of input of each export product. The case stands deferred for re-listing on 05.03.2020.	

134.

Case No. 277 (C)	M/s. Dharmesh Textiles Ltd.	
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00191/AM19/DES-V	
RA F. No. 33/24/040/00005/AM19/	Adv. Authorisation. No. 3310030461 dated 10.08.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has furnished their reply on 14.11.2019 and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their U.O dated 03.02.2020, the following norms are recommended :		
Export Item:- Mat & Matting		
Quantity: - 34400 Sq. mtr. (Weight- 44444.8 Kg.)		
Import Items:-		
Sl. No.	Description	Quantity recommended in Kg/Sq. Metre of Export Product
1	PEC, Cationic BCF Single 1,000D/90F	0.367
2	PP PRIMARY BACKING	0.109
3	SB LATEX-HITEX S307A (50% Solid)	0.368
4	COMBIPRINT PP7 Thickner	0.009
5	LATEX PER 9086 (70% Solid)	deleted
6	INKJET INK	0.002
7	PP MULTI FILAMENT	0.085
8	ACTIVATOR (50% Solid)	deleted
9	PACK C (10% Solid)	deleted
RA concerned may take necessary action subject to compliance of other usual conditions.		

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135.

Case No. 277 (D)	M/s. S.P. Garments
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00041/AM19/DES-V
RA F. No. 04/24/040/00041/AM19/	Adv. Authorisation. No. 0410164388 dated 05.06.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the representative had appeared on 05.02.2020 on behalf of the firm and explained the case. NC asked to give the measurement chart of each garments alongwith calculation sheet. The case stands deferred for re-listing on 16.01.2020.	

136.

Case No. 277 (E)	M/s. Madhu India Deco Ltd.
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the representative had appeared before NC on 05.02.2020 alongwith samples and explained their case. Committee decided to defer the case which is being examined. The case stands deferred for re-listing on 11.03.2020.	

137.

Case No. 277 (F)	M/s. Gupta Hair Products P. Ltd.
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00374/AM19/DES-V
RA F. No. 04/24/040/00170/AM19/	Adv. Authorisation. No. 0410164951 dated 06.12.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for reopen their case. Committee observed that the stagewise requirement of chemical not given and it is needed to take a decision. NC decided to ask the firm to furnish the stagewise requirement of chemical. The case stands deferred for re-listing on 11.03.2020.	

138.

Case No. 277 (G)	M/s. Bharat Silks
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/60/162/409/AM20/PRC
	Adv. Authorisation. No. 0710094613 dated 03.04.2013
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action as PRC decided on 03.09.2019 for relaxation in general note-14 requested by M/s. Bharat Silks, for redemption purpose. NC decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.	

139.

Case No. 277 (H)	M/s. Gaurav International
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/84/050/00417/AM17/DES-V
RA F. No. 05/23/040/00486/AM17/	Adv. Authorisation. No. 0510401086 dated 04.01.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request for re-fixation of norms which was decided by NC on 13.04.2019. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

140.




Case No. 277 (I)	M/s. Bharat Tissue P. Ltd.
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 05.02.2020	F.No. 01/60/162/495/AM20/PRC Adv. Authorisation. No. 0710089464 dated 04.07.2012 Adv. Authorisation. No. 0710090092 dated 06.08.2012 Adv. Authorisation. No. 0710109186 dated 21.12.2015 Adv. Authorisation. No., 0710109132 dated 04.12.2015 Adv. Authorisation. No. 0710091408 dated 06.10.2012 Adv. Authorisation. No. 0710092328 dated 06.12.2012
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action as PRC decided on 14.11.2019 for relaxation in general note-14 requested by M/s. Bharat Tissue P. Ltd., for redemption purpose. NC decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.	

Mangal

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